

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-1095(ND)2019

CORAM:

**PRESENT: MR. L. N. GUPTA
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
15.10.2019**

**NAME OF THE COMPANY: M/s. Ritu Tandon V/s. M/s. Rain
Automotive India Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: U/s 9 of IBC Code, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present: Mr. Rajnish Kumar Jha, Advocate for RP

ORDER

2 CAs are pending disposal. The grievance of the RP in CA 1094/2019 is in respect of the non-payment of his remuneration and expenses. It is submitted that the matter is likely to be sorted out and the voting on this aspect is in process till 3 pm today.

Renotify this case on 1st November, 2019. Dasti.

CA 1095/2019 has been filed under Section 19(2)& (3) of the IBC. Despite putting in appearance, the non-applicant has not filed their reply.

Notice be issued to the non-applicant as well as to their counsel returnable on 1st November, 2019. Dasti.



**(L. N. Gupta)
Member (T)**



**(Ina Malhotra)
Member (J)**